

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.26523/2018

(Arising out of impugned final judgment and order dated 16-03-2018 in SCA No. 4064/2018 passed by the High Court Of Gujarat At Ahmedabad)

THE STATE OF GUJARAT & ANR.

Petitioner(s)

VERSUS

KOHLER INDIA CORPORATION PVT. LTD.

Respondent(s)

WITH

SLP(C) No. 26832/2018 (III)

SLP(C) No. 28414-28425/2018 (III)

Date : 17-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Ms. Hemantika Wahi, AOR

Ms. Arachana Pathak Dave, Adv.  
Ms. Deepanwita Priyanka, AOR

For Respondent(s) Mr. Saurabh Soparkar, Sr. Adv.  
Mr. K.R. Sasiprabhu, AOR  
Mr. Uchit Sheth, Adv.  
Mr. Vishnu Sharma Adv.  
Mr. Sadyant Sasiprabhu, Adv.

Mr. Uchit Sheth, Adv.  
Mr. Santosh Krishnan, AOR

Mr. Jay Savla, Sr. Adv.  
Mr. Jasdeep Singh Dhillon Adv.  
Mr. Prabhat Ku. Chaurasia Adv.  
Mr. Akshay Sharma, Adv.  
Ms. Pinky Behera, AOR

Mr. Soumik Ghosal, AOR  
Mr. Gaurav Singh, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

**List the matter in the first week of February, 2022.**

**(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT**

**(RAM SUBHAG SINGH)  
BRANCH OFFICER**